

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)  
"SMC" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER AND  
SHRI N.K. PRADHAN, HON'BLE ACCOUNTANT MEMBER**

**ITA NO. 5189/MUM/2018 (A.Y: 2013-14)**

Shri Alok Nanda 11, Ravikiran, 27, French Bridge Opera House, Mumbai - 400007  <b>PAN: ADGPN2666Q</b>	v.	Income Tax Officer-19(1)(1) Mumbai
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Assessee by</b>	<b>:</b>	<b>Shri Hiten Chande</b>
<b>Department by</b>	<b>:</b>	<b>Ms. Smita Verma</b>
<b>Date of Hearing</b>	<b>:</b>	<b>11.01.2021</b>
<b>Date of Pronouncement</b>	<b>:</b>	<b>11.01.2021</b>

**ORDER**

**PER C.N. PRASAD (JM)**

**1.** This appeal is filed by the assessee against order of the Learned Commissioner of Income Tax (Appeals)-53, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 19.07.2018 for the A.Y. 2013-14.

**2.** Assessee through its Authorized Representative filed a letter dated 11<sup>th</sup> January, 2021 and submitted as under: -

*"We refer to the Income-tax appeal filed by our client and posted for hearing before your honours.*

*In this regard, we would like to inform your honors that the client had filed an application dated 4 November 2020 under Vivad Se Vishwas Act, 2020 ("VSV Act") for the aforesaid appeal. The designated authority has accepted the application of the assessee and has issued Form - 3 under VSV Act settling the dispute involved in the aforesaid appeal (**Annexure - 1**).*

*In view of the above, we request your honours to allow us to withdraw the aforesaid appeal to enable us to complete further formalities under the VSV Act."*

3. On a perusal of the above letter of the assessee and the enclosed copies of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of the appeal. Accepting the request of the assessee for withdrawal of appeal, this appeal is dismissed as withdrawn.
4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced on 11.01.2021 as per Rule 34(4) of ITAT Rules by placing the pronouncement list in the notice board.

Sd/-  
**(N.K. PRADHAN)**  
**ACCOUNTANT MEMBER**  
Mumbai / Dated 11/01/2021  
Giridhar, Sr.PS

Sd/-  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)  
**ITAT, Mum**